

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 15.01.2013

OA No. 862/2012

Mr. N.K. Songara, counsel for applicants.

Heard learned counsel for the applicants.

2. Learned counsel appearing for the applicants, without arguing the matter on merit, wishes to withdraw the present Original Application with liberty to the applicants to file a fresh detailed representation before the respondents.

3. In view of the submissions made on behalf of the applicants, the present Original Application stands disposed of as withdrawn with liberty to the applicants to file a fresh detailed representation before the respondents. In such eventuality, the respondents are directed to consider and decide the representation of the applicants sympathetically in accordance with the provision of law and shall pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of representation from the applicants.

4. If any prejudicial order against the interest of the applicants is passed by the respondents, the applicants will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

K. S. Rathore
(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER

Kumawat